

4.7.2003

M.P.No. 1368/2003 in Dy. No. 1323/2003
HON'BLE MR. A.K. MISRA, AM

For applicant Sri Praveen Kumar and for respondent Sri N.K. Agarwal.

M.P. No. 1368/2003 has been filed under Dy. No.1323/2003 by 4 applicants seeking permission to file joint O.A. under rule 4(5)(a) of the CAT (Procedure) Rules, 1987. Permission to file joint applicant is granted and M.P. is accordingly allowed. Registry is directed to allot regular O.A. number to this case.

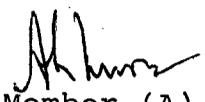
The claim of the applicant in this O.A. is that he is borne~~d~~ on the casual labour register and in terms of the instructions of the railway board, those casual labour who are not working at present but are borne on casual labour register shall make an application in the prescribed format which shall be forwarded to the Divisional Railway manager who shall consider those applications. It is also submitted that the formats were not ^{being} received in the office, ^{and hence} the applications in the prescribed format have been sent by the applicants through registered post^s. The only prayer in this case is for issue of directions to the respondents to forward the applications given in the prescribed format to the DRM for consideration.

On behalf of the respondents it is staed that the O.A. is based on presumptions and applicants of this O.A. have no basis to make presumptions that their applications will neither be forwarded to the DRM nor be considered by the DRM .

Having heard counsel for the parties this O.A. is disposed of with the direction to the respondents to forward the applicant's representation to the DRM for consideration who will consider the claim of the applicant. Applicants are also directed to submit a fresh applications duly filled in the prescribed format to the appropriate authority to enable him to forward their applications to the competent authority for consideration.

[Signature]

O.A is accordingly disposed of without any order as to costs.



Member (A)

Lucknow:Dated: 4.7.2003